



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 06 अक्टूबर, 2025 / 14 आश्विन, 1947

हिमाचल प्रदेश सरकार

पंचायती राज विभाग

अधिसूचना

शिमला-171009, 3 अक्टूबर, 2025

संख्या: पी0सी0एच0 ए0(1)18/2008-III-45236-45427.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 (1994 का अधिनियम संख्यांक 4) की धारा 186 के साथ पठित धारा 145—राजपत्र / 2025—06—10—2025 (6419)

183 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, इस विभाग की अधिसूचना संख्या: पीसीएच-एचए(3) 6/94 तारीख 7 फरवरी, 1995 द्वारा अधिसूचित और तारीख 8 फरवरी, 1995 को राजपत्र, हिमाचल प्रदेश (असाधारण) में प्रकाशित हिमाचल प्रदेश पंचायती राज (निर्वाचन) नियम, 1994 का और संशोधन करने के लिए निम्नलिखित नियम बनाने का प्रस्ताव करते हैं और इन्हें उपरोक्त अधिनियम की धारा 186 की उप-धारा (3) के अधीन यथा अपेक्षित जनसाधारण की सूचना हेतु राजपत्र (ई-गजट), हिमाचल प्रदेश में एतद्वारा प्रकाशित करते हैं;

यदि कोई व्यक्ति जिसे प्रस्तावित नियमों बाबत कोई आक्षेप/सुझाव हैं; तो वह लिखित आक्षेप (पों) या सुझाव (वों) को निदेशक, पंचायती राज, हिमाचल प्रदेश एस. डी.ए. कॉम्प्लेक्स कसुम्पटी, शिमला-171009, को, प्रस्तावित नियमों के राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशन की तारीख से पन्द्रह दिन की अवधि के भीतर भेज सकेगा;

उपरोक्त नियत अवधि के भीतर प्राप्त हुए आक्षेप (पों) या सुझाव (वों), यदि कोई है/हैं, पर प्रस्तावित प्रारूप नियमों को अंतिम रूप देने से पूर्व राज्य सरकार द्वारा विचार किया जाएगा, अर्थात् :-

प्रारूप नियम

1. संक्षिप्त नाम और प्रारम्भ.—(1) इन नियमों का संक्षिप्त नाम हिमाचल प्रदेश पंचायती राज (निर्वाचन) तृतीय संशोधन नियम, 2025 है ।

(2) ये नियम राजपत्र (ई-गजट) हिमाचल प्रदेश, में इनके प्रकाशन की तारीख से प्रवृत्त होंगे।

2. नियम 9 का संशोधन 2.—हिमाचल प्रदेश पंचायती राज (निर्वाचन) नियम, 1994 (जिसे इसमें इसके पश्चात् 'उक्त नियम' कहा गया है) के नियम 9 के उप-नियम (2) के स्थान पर निम्नलिखित परंतुक जोड़ा जाएगा, अर्थात्:—

“परन्तुक जहां जिला परिषद की क्षेत्रीय निर्वाचन क्षेत्रों के मध्य जनसंख्या में पर्याप्त भिन्नताएं पाई जाती हैं, जैसा कि इस उप-नियम के अन्तर्गत अवधारित किया गया है और उप-नियम (4) के अनुसार प्रकाशित किया गया है, तथा जहां मसौदा प्रस्ताव के संबंध में उपायुक्त को आक्षेप या सुझाव प्राप्त होते हैं, वहां उपायुक्त, ऐसे आक्षेपों या सुझावों पर विचार करने के पश्चात् पंचायत समितियों की सीमा का उल्लंघन कर सकेगा। ऐसा उल्लंघन केवल जनसंख्या के समायोजन हेतु भौगोलिक परिस्थितियों, प्रशासनिक सुविधा एवं निर्वाचन-क्षेत्रों के मध्य जनसंख्या असमानता को दूर करने के उद्देश्य से किए जाएंगे, शर्त के अधधीन क्षेत्रीय निर्वाचन-क्षेत्रों की कुल संख्या, हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 की धारा 89 (2) के अन्तर्गत निर्धारित संख्या से अधिक न हो।”

आदेश द्वारा,

हस्ताक्षरित /—
सचिव (पंचायती राज)।

[Authoritative English text of this Department Notification Number PCH- HA (1)18/2008-III, dated 03-10-2025 as required under clause (3) of article 348 of the Constitution of India].

PANCHAYATI RAJ DEPARTMENT

NOTIFICATION

Shimla-9, the 3rd October, 2025

No. PCH-HA (1)18/2008-III-45236-45427.—In exercise of the powers conferred by sections 183 and 186 of the Himachal Pradesh Panchayati Raj Act, 1994 (Act No. 4 of 1994), the Governor, Himachal Pradesh, proposes to make the following rules, further to amend the Himachal Pradesh Panchayati Raj (Election) Rules, 1994 notified *vide* this Department notification No. PCH-HA (3) 6/94, dated 7th February, 1995 and published in the Rajpatra, Himachal Pradesh (Extraordinary) on 8th February, 1995 and the same are hereby published in the Rajpatra (e-Gazette) Himachal Pradesh, for the information of the general public as required under sub-section (3) of section 186 of the above Act;

If any interested person, likely to be affected by these draft rules has any objection(s)/ suggestion(s) with regard to the proposed rules, he/she may send the written objection(s) or suggestion(s) to the Director, Panchayati Raj, Himachal Pradesh, SDA Complex, Kasumpti, Shimla-171009, within a period of fifteen days from the date of publication of the draft rules in the Rajpatra (e-Gazette), Himachal Pradesh;

The objection(s) or suggestion(s), if any, received within the period stipulated above shall be taken into consideration by the State Government before finalizing these draft rules, namely:—

DRAFT RULES

1. Short title and commencement.—(1) These rules may be called the Himachal Pradesh Panchayati Raj (Election) Third Amendment Rules, 2025.

(2) These rules shall come into force from the date of their publication in Rajpatra (e-Gazette), Himachal Pradesh.

2. Amendment of rule 9.—In sub-rule (2) of rule 9 of Himachal Pradesh Panchayati Raj (Election) Rules, 1994, the following proviso shall be added, namely:—

“Provided that where substantial variations exist in the population among the territorial constituencies of the Zila Parishad as determined under this sub-rule and published in accordance with sub-rule (4), and where objections or suggestions regarding the draft proposal are received by the Deputy Commissioner, the Deputy Commissioner may, after considering such objections and suggestions, transgress the boundaries of the Panchayat Samities. Such transgressions to adjust the population shall be made with regard to geographical conditions and administrative convenience to address population variations among constituencies, subject to the condition that the total number of territorial

constituencies shall not exceed the number determined under section 89(2) of the Himachal Pradesh Panchayati Raj Act, 1994.”

By order,

Sd/-

Secretary (Panchayati Raj).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 16th September, 2025

No. HHC/Estt.3(532)/2002-I.—20 days earned leave with effect from 18-08-2025 to 06-09-2025 with permission to suffix Sunday on 07-09-2025 is hereby sanctioned, *ex-post facto*, in favour of Shri Subhash Kumar Baudh, Deputy Registrar of this Registry.

Certified that Shri Subhash Kumar Baudh, has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Shri Subhash Kumar Baudh, would have continued to officiate the same post of Deputy Registrar but for his proceeding on leave.

By order,

Sd/-

Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 16th September, 2025

No. HHC/Estt.3(709)/2009.—05 days earned leave with effect from 24-08-2025 to 28-08-2025 (for extended period) is hereby sanctioned, *ex-post-facto*, in favour of Shri Kalyan Singh Tanta, Court Master of this Registry.

Certified that Shri Kalyan Singh Tanta has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Shri Kalyan Singh Tanta would have continued to officiate the same post of Court Master for his proceeding on leave.

By order,

Sd/-

Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 17th September, 2025

No. HHC/GAZ/14-364/2015.—Hon'ble the Chief Justice has been pleased to order the cancellation of 06 days earned leave *w.e.f.* 22-09-2025 to 27-09-2025, already sanctioned in favour of Sh. Ekansh Kapil, Sr. Civil Judge-*cum*-ACJM-II, Shimla, H.P.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 17th September, 2025

No.HHC/Admn.16(15)74-X.—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, Section 333(1)(b) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Sh. Khem Chand (HIM/150/2024) and Ms. Amita Thakur (HIM/294/2014), Advocates as Oath Commissioners at **Arki**, District Solan for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,

Sd/-
Registrar (Administration).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 17th September, 2025

No. HHC/Admn.16(15)74-X.—Part File Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, Section 333(1)(b) of the

Bharatiya Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Sh. Sanobar Ali (HIM/627/2021), Mrs. Archana Devi (HIM/64/2018) and Ms. Bhajan Kaur (HIM/76/2024), Advocates as Oath Commissioners at **Nalagarh**, District Solan, H.P., for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,

Sd/-
Registrar (Administration).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 17th September, 2025

No. HHC/Admn.16(15)74-X.—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, Section 333(1)(b) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Sh. Arvind Kumar (HIM/51/2015), Ms. Nivedita Nidhi Sharma (HIM/178/2019) and Sh. Puneet (HIM/691/2021), Advocate(s) as Oath Commissioners at **Kandaghat**, H.P., for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,

Sd/-
Registrar (Administration).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 17th September, 2025

No. HHC/Admn.16(15)74-X.—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, Section 333(1)(b) of the Bharatiya

Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Sh. Shubham Kumar (HIM/251/2017) and Sh. Prakash (HIM/262/2021), Advocates as Oath Commissioners at **Kasauli**, District Solan for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,

Sd/-
Registrar (Administration).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 16th September, 2025

No. HHC/GAZ/14-323/2011-I.—Hon'ble the Chief Justice has been pleased to grant 06 days earned leave *w.e.f.* 22-09-2025 to 27-09-2025 with permission to prefix Sunday falling on 21-09-2025 and to Suffix Sunday & Dussehra Holidays falling *w.e.f.* 28-09-2025 to 01-10-2025 in favour of Ms. Upasna Sharma, Sr. Civil Judge-*cum*-CJM, Sirmaur at Nahan, H.P.

Certified that Ms. Upasna Sharma is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Ms. Upasna Sharma would have continued to hold the post of Sr. Civil Judge-*cum*-CJM, Sirmaur at Nahan, H.P., but for her proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 15th September, 2025

No. HHC/GAZ/14-364/2015.—Hon'ble the Chief Justice has been pleased to grant 13 days earned leave *w.e.f.* 15-09-2025 to 27-09-2025 with permission to prefix Sunday falling on 14-09-2025 and to suffix Dussehra Holidays and Sundays falling *w.e.f.* 28-09-2025 to 05-10-2025 in favour of Sh. Ekansh Kapil, Sr. Civil Judge-*cum*-ACJM(II), Shimla, H.P.

Certified that Sh. Ekansh Kapil is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Ekansh Kapil would have continued to hold the post of Sr. Civil Judge-cum-ACJM-II, Shimla, H.P., but for his proceeding on leave for the above period.

By order,

Sd/-

Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 15th September, 2025

No. HHC/Admn.6(23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare Sr. Civil Judge-cum-ACJM-I, Shimla, H.P. as Drawing and Disbursing Officer, in respect of the Court of Sr. Civil Judge-cum-ACJM-II, Shimla, H.P. and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of establishment attached to the aforesaid Court during the earned leave period of Sh. Ekansh Kapil, Sr. Civil Judge-cum-ACJM-II, Shimla *w.e.f.* 15-09-2025 to 27-09-2025 with permission to prefix Sunday falling on 14-09-2025 and to suffix Dussehra Holidays & Sundays falling *w.e.f.* 28-09-2025 to 05-10-2025.

By order,

Sd/-

Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 19th September, 2025

No. HHC/Admn. 6(23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Civil Judge-cum-JMFC (4), Shimla and Civil Judge-cum-JMFC (5), Shimla as Drawing and Disbursing Officer in respect of the Courts of Civil Judge-cum-JMFC (3), Shimla and Civil Judge-cum-JMFC (7), Shimla respectively and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of Class II to IV establishments attached to the aforesaid Court under

Major head "2014 Administration of Justice" till Ms. Vibhuti Bahuguna, Civil Judge-cum-JMFC (3), Shimla returns from leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 22nd September, 2025

No. HHC/GAZ/14-364/2015.—Hon'ble the Chief Justice has been pleased to grant 06 days earned leave *w.e.f.* 22-09-2025 to 27-09-2025 with permission to suffix Dussehra Holidays & Sundays falling *w.e.f.* 28-09-2025 to 05-10-2025 in favour of Sh. Ekansh Kapil, Sr. Civil Judge-cum-ACJM-II, Shimla, H.P.

Certified that Sh. Ekansh Kapil is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Ekansh Kapil would have continued to hold the post of Sr. Civil Judge-cum-ACJM-II, Shimla, H.P., but for his proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 20th September, 2025

No. HHC/GAZ/14-386/2018.—Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 02 days commuted leave for 18-12-2024 & 19-12-2024, 01 day's earned leave for 20-12-2024, 03 days commuted leave *w.e.f.* 04-03-2025 to 06-03-2025 and 02 days commuted leave for 09-04-2025 & 10-04-2025 in favour of Ms. Isha Agrawal, Civil Judge-cum-JMFC, Nalagarh, H.P.

Certified that Ms. Isha Agrawal had joined the same post and at the same station from where she had proceeded on leave, after expiry of the above period of leave.

Also certified that Ms. Isha Agrawal would have continued to hold the post of Civil Judge-*cum*-JMFC, Nalagarh, H.P., but for her proceeding on leave for the above period.

By order,

Sd/-

Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 20th September, 2025

No. HHC/Estt. 3(642)/2009.—06 days earned leave on and with effect from 22-09-2025 to 27-09-2025, with permission to prefix Sunday falling on 21-09-2025 and suffix Sundays & Dussehra holidays falling on and with effect from 28-09-2025 to 05-10-2025, is hereby sanctioned in favour of Sh. Dayal Singh Thakur, Court Master of this Registry.

Certified that Sh. Dayal Singh Thakur, is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Sh. Dayal Singh Thakur, would have continued to officiate the same post of Court Master but for his proceeding on leave.

By order,

Sd/-

Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 22nd September, 2025

No. HHC/Admn. 6(23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare Sr. Civil Judge-*cum*-ACJM-I, Shimla, H.P. as Drawing and Disbursing Officer, in respect of the Court of Sr. Civil Judge-*cum*-ACJM-II, Shimla, H.P. and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of establishment attached to the aforesaid Court during the earned leave period of Sh. Ekansh Kapil, Sr. Civil Judge-*cum*-ACJM-II, Shimla *w.e.f.* 22-09-2025 to 27-09-2025 with permission to suffix Dussehra Holidays & Sundays falling *w.e.f.* 28-09-2025 to 05-10-2025 or till he returns from leave.

By order,

Sd/-

Registrar General.

In the Court of Sub-Divisional Magistrate, Chamba, District Chamba (H. P.)

Rahul Kumar s/o Sh. Ramesh Kumar, resident of Village Gali (Bhiod), P.O. Uteep, Tehsil & District Chamba (H. P).

and

Alpna d/o Sh. Jaram Singh, resident of Mohalla Obri, P.O. Sultanpur, Tehsil & Distt. Chamba (H.P.)

Versus

The General Public

Subject.— Notice regarding registration of Marriage under section 15 & 16 of Special Marriage Act, 1954.

Whereas, the above named applicants have made an application before the undersigned under section 15 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) alongwith affidavits and other relevant documents stating therein that they have solemnized their marriage on 11-05-2022 at their place of residences and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Now therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file the objections personally or in writing before this court on or before 21-10-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the Court on 19-09-2025.

Seal.

Sd/-
PRIYANSHU KHATI, IAS,
Sub-Divisional Magistrate,
Chamba, District Chamba (H.P.).

In the Court of Sub-Divisional Magistrate, Chamba, District Chamba (H. P.)

Surjeet Kumar s/o Sh. Ratto Ram, resident of Village Jauwa, P.O. Gehra, Sub-Tehsil Dharwala, District Chamba (H. P).

and

Bimla Oli d/o Sh. Tek Bhadur Oli, resident of Village Baijnath Rural Municipality, Ward No. 5, Banke District, Lumbini Province.

Versus

The General Public

Subject.— Notice regarding registration of Marriage under section 15 & 16 of Special Marriage Act, 1954.

Whereas, the above named applicants have made an application before the undersigned under section 15 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) alongwith affidavits and other relevant documents stating therein that they have solemnized their marriage on 31-10-2024 at their place of residences and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Now therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file the objections personally or in writing before this court on or before 21-10-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the Court on 20-09-2025.

Seal.

Sd/-
PRIYANSHU KHATI, IAS,
Sub-Divisional Magistrate,
Chamba, District Chamba (H.P.).

In the Court of Tehsildar-cum-Executive Magistrate Bharmour, District Chamba (H.P.)

Sh. Mahasha Ram s/o Sh. Karmu, r/o Village Farka, P.O. Ghared, Tehsil Bharmour, District Chamba (H.P.)
... Applicant.

Versus

General Public

*Subject.—*Proclamation under order 5, Rule 20 C.P.C. under section 13(3) of the H.P. Registration of Birth and Death Act, 1969.

Whereas, Sh. Mahasha Ram s/o Sh. Karmu, r/o Village Farka, P.O. Ghared, Tehsil Bharmour, District Chamba (H.P.) has filed affidavit for registration of Delayed Birth/Death of his/her father *i.e.* 14-07-1981 for further entry in the records of Gram Panchayat Poolan, Development Block Bharmour. It has been stated in the application that due to some unavoidable circumstances death could not be registered well in time.

Sl No.	Name	Date of Death
1.	Sh. Karmu s/o Khemti	14-07-1981

Hence, this proclamation is issued to the General Public, that if they have any objection/claim regarding the registration of death of above named in records of concerned Gram Panchayat Poolan may file their claim/objection on or before one month of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued under my hand and seal today on this 18th day of September, 2025.

Seal.

Sd/-
Tehsildar-cum-Executive Magistrate,
Bharmour, District Chamba (H.P.).

In the Court of Tehsildar-cum-Executive Magistrate Bharmour, District Chamba (H.P.)

Sh. Sunil Kumar s/o Sh. Dilo Ram, r/o Village Farka, P.O. Gharer, Tehsil & District Chamba (H.P.) . . Applicant.

Versus

General Public

Subject.—Proclamation under order 5, Rule 20 C.P.C. under section 13(3) of the H.P. Registration of Birth and Death Act, 1969.

Whereas, Sh. Sunil Kumar s/o Sh. Dilo Ram, r/o Village Farka, P.O. Gharer, Tehsil & District Chamba (H.P.) has filed affidavit for registration of Delayed Death of his/her Grand father *i.e.* 06-06-1997 for further entry in the records of Gram Panchayat Poolan, Development Block Bharmour. It has been stated in the application that due to some unavoidable circumstances death could not be registered well in time.

Sl No.	Name	Date of death
1.	Sh. Dhela Ram s/o Khemti	06-06-1997

Hence, this proclamation is issued to the General Public, that if they have any objection/claim regarding the registration of death of above named in records of concerned Gram Panchayat Poolan may file their claim/objection on or before one month of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued under my hand and seal today on this 18th day of September, 2025.

Seal.

Sd/-
Tehsildar-cum-Executive Magistrate,
Bharmour, District Chamba (H.P.).

In the Court of Sh. Kartar Chand, Marriage Officer-cum-Sub-Divisional Magistrate, Shahpur, Distt. Kangra (H.P.)

1. Shri Sunny Kumar s/o Ashok Kumar, VPO Manoh, Tehsil Shahpur, Distt. Kangra (H.P.).

2. Smt. Abhilasha Devi d/o Surat singh, VPO Rirkmar, Tehsil Shahpur, Distt. Kangra (H.P.). . . Applicants.

Versus

1. General Public.
2. Local Registrar, Gram Panchyat Borusarna. . Respondents.

Subject.—Application for the Marriage Registration u/s 16 of Special Marriage Act, 1954.

Applicants Shri Sunny Kumar s/o Ashok Kumar, VPO Manoh, Tehsil Shahpur, Distt. Kangra (H.P.) and Smt. Abhilasha Devi d/o Surat Singh, VPO Rirkmar, Tehsil Shahpur, Distt. Kangra (H.P.) has filed an application u/s 16 of Special Marriage Act, 1954 alongwith declaration in which they have stated that they have solemnized their marriage on 04-06-2025 as per Hindu rites & customs.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file the objection personally or in writing before this court on or before 17-10-2025. After that no objection will be entertained and marriage will be registered accordingly.

Seal.

Sd/-
(KARTAR CHAND),
Marriage Officer-cum-Sub-Divisional Magistrate,
Shahpur, Distt. Kangra (H.P.).

**In the Court of Sub-Divisional Magistrate, Dheera exercising the Powers of
Marriage Officer, Dheera, Distt. Kangra (H.P.)**

In Ref. :

Munish Kumar and Kumari Shabnm

Versus

General Public

Application under section 16 of the Special Marriage Act, 1954 for the Registration of Marriage.

An application under section 16 of the Special Marriage Act, 1954 has been received by undersigned from Munish Kumar s/o Sh. Chaman Lal, r/o Village Baloti, P.O. Dheera, Tehsil Dheera, Distt. Kangra (H.P.) and Kumari Shabnam d/o Swarn Singh, r/o VPO Spail, Tehsil Nagrota Suriyan, Distt. Kangra (H.P.). If there is any objection on this marriage, the objection in person or through counsel be submitted to this office on or before 11-11-2025 otherwise the marriage will be registered.

Seal.

Sd/-
Marriage Officer-cum- SDM, Dheera,
Sub-Division Dheera, District Kangra (H.P.).

ब अदालत तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील धीरा,
जिला कांगड़ा (हि0प्र0)

केस नं० : 21/Teh./B/2025

तिथि दायरा : 23-08-2025

तारीख पेशी : 28-10-2025

किस्म मु० : जन्म पंजीकरण

शीर्षक :

सुषमा देवी पुत्री विचित्र सिंह, निवासी गांव, डाकघर गगल खोली, ग्राम पंचायत गगल, तहसील धीरा,
जिला कांगड़ा, हि०प्र० प्रार्थिया।

बनाम

आम जनता

. . प्रत्यार्थीगण।

विषय.—प्रार्थना-पत्र अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

इशतहार/नोटिस

प्रार्थिया उपरोक्त ने इस अदालत में प्रार्थना-पत्र मय शपथ पत्र इस आशय से पेश किया है कि उसका जन्म गांव व डाकघर गगल खोली, ग्राम पंचायत गगल में दिनांक 30-08-1978 को हुआ है लेकिन अज्ञानतावश उसकी जन्म तिथि ग्राम पंचायत गगल के अभिलेख में दर्ज न करवाई है जिसे वह सम्बन्धित ग्राम पंचायत गगल के अभिलेख में दर्ज करवाना चाहती है।

अतः इस बारे मुनादी द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी को प्रार्थिया की जन्म तिथि 30-08-1978 को ग्राम पंचायत गगल के अभिलेख में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 28-10-2025 को अदालत या वकालतन इस अदालत में हाजिर आकर अपना उजर या एतराज पेश कर सकता है। इसके उपरान्त कोई भी उजर या एतराज काबिले समायत न होगा तथा आवेदिका की जन्म तिथि 30-08-1978 को पंजीकृत करने के आदेश सम्बन्धित ग्राम पंचायत गगल को पारित कर दिए जाएंगे।

आज दिनांक 19-09-2025 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
तहसील धीरा, जिला कांगड़ा (हि०प्र०)।

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप-तहसील सुलह,
जिला कांगड़ा (हि०प्र०)

किस्म मुकद्दमा : जन्म पंजीकरण

तारीख पेशी : 28-10-2025

सुभाषना देवी पुत्री जगदीश चन्द, निवासी हैंजा, डाकघर भवारना, उप-तहसील सुलह, जिला कांगड़ा
(हि०प्र०) प्रार्थिया।

सर्वसाधारण एवं आम जनता

विषय.—प्रार्थना-पत्र जेर धारा 13(3) जन्म/मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत करने बारे।

प्रार्थिया सुभाषना देवी पुत्री जगदीश चन्द, निवासी हैंजा, डाकघर भवारना, उप-तहसील सुलह, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र मय शपथ-पत्र पेश किया है कि प्रार्थिया का जन्म दिनांक 08-09-1975 को गांव हैंजा, डाकघर भवारना में हुआ है परन्तु अज्ञानतावश ग्राम पंचायत हैंजा के पंचायत अभिलेख में जन्म पंजीकरण न हुआ है।

अतः सर्वसाधारण को इस राजपत्र इश्तहार/मुश्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थिया सुभाषना देवी पुत्री जगदीश चन्द के जन्म पंजीकरण ग्राम पंचायत हैंजा के पंचायत अभिलेख में दर्ज करने बारे कोई उजर व एतराज हो तो वह दिनांक 28-10-2025 को प्रातः 11.00 बजे असालतन या वकालतन हाजिर अदालत आकर अपना एतराज पेश कर सकता है। अन्यथा प्रार्थिया सुभाषना देवी पुत्री जगदीश चन्द के जन्म दिनांक 08-09-1975 के आदेश ग्राम पंचायत हैंजा के पंचायत अभिलेख में दर्ज करने हेतु जारी कर दिए जाएंगे उसके उपरान्त कोई भी उजर व एतराज काबिले समायत न होगा।

आज दिनांक 11-09-2025 को मेरे हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
सुलह, जिला कांगड़ा (हि0प्र0)।

कार्यालय नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, राजा का तालाब,
तहसील फतेहपुर, जिला कांगड़ा (हि0प्र0)

केस नं० : 631/एन.टी./आर.के.टी.

तारीख पेशी : 28-10-2025

उनवान मुकद्दमा :

जोगिन्द्र सिंह

बनाम

सतीश कुमार आदि।

विषय.—मुश्री/मुनादी व चस्पांगी करवाये जाने सम्बन्धी।

नोटिस बनाम

1. सतीश कुमार पुत्र वैन्तू 2. जसवंत सिंह पुत्र वैन्तू 3. श्रीमती शिमलो देवी विधवा वैन्तू
4. जगदेव चन्द पुत्र शंकर 5. श्रीमती जटो देवी विधवा शंकर 6. (1) राजेश कुमार पुत्र विधि चन्द, (2) मंजू
वाला पुत्री विधि चन्द, (3) रन्जू वाला पुत्री विधि चन्द, (4) वंदना पुत्री विधि चन्द, (5) शकुंतला देवी विधवा
विधि चन्द, निवासी रैहन खास, उप-तहसील राजा का तालाब, तहसील फतेहपुर, जिला कांगड़ा, हिमाचल
प्रदेश।

उक्त मुकदमा में प्रतिवादी/प्रतिवादीगण उपरोक्त की तलवी के लिये इस अदालत द्वारा साधारण तरीके से कई बार इस अदालत में उपस्थित होने के लिए नोटिस जारी किए गए परन्तु साधारण तरीके से तामील न हो पा रही है, जिस कारण प्रतिवादी/प्रतिवादीगण की तामील न होने पर उक्त केस में अग्रिम कार्यवाही करने में विलम्ब हो रहा है।

अतः इस नोटिस इश्तहार के माध्यम से उपरोक्त प्रतिवादी/प्रतिवादीगण/हितबद्ध व्यक्तियों को सूचित किया जाता है कि वह/वे उक्त मुकदमा की पैरवी हेतु दिनांक 28-10-2025 को समय 10.00 बजे सुबह अदालतन या वकालतन हाजिर अदालत आवें, अन्यथा हाजिर न आने की सूरत में नियमानुसार हर्ष जावता कार्यवाही अमल में लाई जावेगी।

आज दिनांक 24-09-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी,
राजा का तालाब, जिला कांगड़ा (हि0प्र0)।

**In the Court of Sh. Dharmesh Kumar HAS, Sub-Divisional Magistrate, Rohru,
District Shimla, H. P.**

In the matter of :

Sh. Munish Kumar s/o Sh. Murki Lal, r/o Village Manjhwari, P.O. Rohal, Tehsil Chirgaon,
District Shimla, H. P. . . Applicant.

Versus

General Public

. . Respondent.

Subject.—*Application u/s 13(3) of the Birth and Death Registration Act, 1969.*

Whereas, Sh. Munish Kumar s/o Sh. Murki Lal, r/o Village Manjhwari, P.O. Rohal, Tehsil Chirgaon, District Shimla, H. P. has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act 1969, to enter date of birth of his son Rubal 25-12-2012 in the record of Birth Register, of Gram Panchayat Rohal.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of birth of Rubal they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 25th September, 2025.

Seal.

Sd/-
(DHARMESH KUMAR, H.A.S.).
Sub-Divisional Magistrate,
Rohru, District Shimla, H. P.

**In the Court of Sh. Dharmesh Kumar HAS, Sub-Divisional Magistrate, Rohru,
District Shimla, H. P.**

In the matter of :

Sh. Amar Singh Bahaudur s/o Sh. Ran Lal, r/o Village Manipani, P.O. & Tehsil Rohru,
District Shimla, H. P. . . Applicant.

Versus

General Public . . Respondent.

Subject.—*Application u/s 13(3) of the Birth and Death Registration Act, 1969.*

Whereas, Sh. Amar Singh Bahadur s/o Sh. Ran Lal, r/o Village Manipani, P.O. & Tehsil Rohru, District Shimla, H. P. has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act 1969, to enter date of birth of his son Deepak 12-04-1997 in the record of Birth Register, of Municipal Council Rohru.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to enter the date of birth of Deepak they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 25th September, 2025.

Seal.

Sd/-
(DHARMESH KUMAR, H.A.S.).
Sub-Divisional Magistrate,
Rohru, District Shimla, H. P.

**In the Court of Sh. Dharmesh Kumar HAS, Sub-Divisional Magistrate, Rohru,
District Shimla, H. P.**

In the matter of :

Sh. Sanjeev Kumar s/o Sh. Murat Singh, r/o Village Malkhoon, P.O. Kui, Tehsil Rohru,
District Shimla, H. P. . . *Applicant.*

Versus

General Public . . *Respondent.*

Subject.—*Application u/s 13(3) of the Birth and Death Registration Act, 1969.*

Whereas, Sh. Sanjeev Kumar s/o Sh. Murat Singh, r/o Village Malkhoon, P.O. Kui, Tehsil Rohru, District Shimla, H. P. has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act 1969, to enter date of birth of his daughter's namely Minakshi & Sonakshi 17-07-2008 & 27-12-2010 in the record of Birth Register, of Gram Panchayat Bashla.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of birth of Minakshi & Sonakshi they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 25th September, 2025.

Seal.

Sd/-
(DHARMESH KUMAR, H.A.S.).
*Sub-Divisional Magistrate,
Rohru, District Shimla, H. P.*

**In the Court of Sh. Dharmesh Kumar HAS, Sub-Divisional Magistrate, Rohru,
District Shimla, H. P.**

In the matter of :

Smt. Meena Pun w/o Sh. Hom Bahadur Pun, r/o Village & P.O. Dhamwari, Tehsil Chirgaon, District Shimla, H. P. . . *Applicant.*

Versus

General Public . . *Respondent.*

Subject.—*Application u/s 13(3) of Birth and Death Registration Act, 1969.*

Whereas, Smt. Meena Pun w/o Sh. Hom Bahadur Pun, r/o Village & P.O. Dhamwari, Tehsil Chirgaon, District Shimla, H. P. has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act 1969, to enter date of birth of her son Manish Pun 18-09-2018 in the record of Birth Register, of Civil Hospital Rohru.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of birth of Manish Pun they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 25th September, 2025.

Seal.

Sd/-
(DHARMESH KUMAR, H.A.S.).
Sub-Divisional Magistrate,
Rohru, District Shimla, H. P.

**In the Court of Sh. Dharmesh Kumar HAS, Sub-Divisional Magistrate, Rohru,
District Shimla, H. P.**

In the matter of :

Sh. Raju s/o Sh. Daljeet Gharti, r/o Village & P.O. Karasa, Tehsil Rohru, District Shimla,
H. P. . . *Applicant.*

Versus

General Public . . *Respondent.*

Subject.—*Application u/s 13(3) of the Birth and Death Registration Act, 1969.*

Whereas, Sh. Raju s/o Sh. Daljeet Gharti, r/o Village & P.O. Karasa, Tehsil Rohru, District Shimla, H. P. has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act 1969, to enter date of birth of his son Sonu 14-12-2005 in the record of Birth Register, Gram Panchayat Ukli Mehandli.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to enter the date of birth of Sonu they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 25th September, 2025.

Seal.

Sd/-
(DHARMESH KUMAR, H.A.S.).
*Sub-Divisional Magistrate,
Rohru, District Shimla, H. P.*

**In the Court of Sh. Dharmesh Kumar HAS, Sub-Divisional Magistrate, Rohru,
District Shimla, H. P.**

In the matter of :

Sh. Raju s/o Sh. Daljeet Gharti, r/o Village & P.O. Karasa, Tehsil Rohru, District Shimla,
H. P. . . Applicant.

Versus

General Public . . Respondent.

Subject.—*Application u/s 13(3) of the Birth and Death Registration Act, 1969.*

Whereas, Sh. Raju s/o Sh. Daljeet Gharti, r/o Village & P.O. Karasa, Tehsil Rohru, District Shimla, H. P. has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act 1969, to enter date of birth of his daughter Pooja 21-03-2004 in the record of Birth Register, Gram Panchayat Ukli Mehandli.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of birth of Pooja they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 25th September, 2025.

Seal.

Sd/-
(DHARMESH KUMAR, H.A.S.).
*Sub-Divisional Magistrate,
Rohru, District Shimla, H. P.*

**In the Court of Sh. Dharmesh Kumar HAS, Sub-Divisional Magistrate, Rohru,
District Shimla, H. P.**

In the matter of :

Sh. Kushal Kaith s/o Late Sh. Fina Dass, r/o Village Shaktinagar, P.O. Samoli, Tehsil Rohru, District Shimla, H. P. . . *Applicant.*

Versus

General Public . . *Respondent.*

Subject.—*Application u/s 13(3) of the Birth and Death Registration Act, 1969.*

Whereas, Sh. Kushal Kaith s/o Late Sh. Fina Dass, r/o Village Shaktinagar, P.O. Samoli, Tehsil Rohru, District Shimla, H. P. has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act 1969, to enter date of birth of his daughter Sejal 03-01-2012 in the record of Birth Register, of Gram Panchayat Samoli.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of birth of Sejal they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 25th September, 2025.

Seal.

Sd/-
(DHARMESH KUMAR, H.A.S.).
*Sub-Divisional Magistrate,
Rohru, District Shimla, H. P.*

**In the Court of Sh. Dharmesh Kumar HAS, Sub-Divisional Magistrate, Rohru,
District Shimla, H. P.**

In the matter of :

Sh. Raju s/o Sh. Daljeet Gharti, r/o Village & P.O. Karasa, Tehsil Rohru, District Shimla, H. P. . . *Applicant.*

Versus

General Public . . *Respondent.*

Subject.—*Application u/s 13(3) of the Birth and Death Registration Act, 1969.*

Whereas, Sh. Raju s/o Sh. Daljeet Gharti, r/o Village & P.O. Karasa, Tehsil Rohru, District Shimla, H. P. has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act 1969, to enter date of birth of his son Vicky 17-02-2007 in the record of Birth Register, Gram Panchayat Ukli Mehandli.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of birth of Vicky they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 25th September, 2025.

Seal.

Sd/-
(DHARMESH KUMAR, H.A.S.).
*Sub-Divisional Magistrate,
Rohru, District Shimla, H. P.*

**In the Court of Sh. Manjeet Sharma, HPAS, Marriage Officer-cum-Sub-Divisional
Magistrate, Shimla (Rural), District Shimla (H.P.)**

1. Sh. Praveen Chauhan s/o Sh. Tek Chand, r/o Village Bastigunana, P.O. Kohbag, Tehsil & District Shimla, Himachal Pradesh.

2. Ms. Komal d/o Sh. Rajesh Kumar, r/o Village & P. O. Haripur, Tehsil & District Solan, Himachal Pradesh at present w/o Sh. Praveen Chauhan s/o Sh. Tek Chand, r/o Village Bastigunana, P.O. Kohbag, Tehsil & District Shimla, Himachal Pradesh.

Versus

General Public

Subject.—*Registration of Marriage under section 8(4) of the Himachal Pradesh Registration of Marriages Act, 1996.*

Sh. Praveen Chauhan s/o Sh. Tek Chand, r/o Village Bastigunana, P.O. Kohbag, Tehsil & District Shimla, Himachal Pradesh and Ms. Komal d/o Sh. Rajesh Kumar, r/o Village & P. O. Haripur, Tehsil & District Solan, Himachal Pradesh (India) have filed an application alongwith affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 12-08-2024, at Sunny Site, Solan, H.P. (India) but the marriage has not been found entered in the record of Registrar of Marriages concerned M.C./ Gram Panchayat, Tehsil & District Shimla (H.P.).

Therefore, objections are hereby invited from the General Public through this notice, that if anyone has any objection regarding registration of this marriage, they can file their objections personally or in writing before the court of undersigned on or before one month of publication of this notice. After that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 26th September, 2025.

Sd/-
Marriage Officer-cum-Sub-Divisional Magistrate,
Shimla (Rural), District Shimla (H.P.)

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Sh. Vishi Ram s/o Ramku Ram, r/o Village Kuhal, P.O. Deothi, Tehsil Rampur Bushahr,
District Shimla, Himachal Pradesh. . . Applicant.

Versus

General Public . . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of his name from BISHI RAM s/o RAMKU RAM to VISHI RAM s/o RAMKU RAM in the records of Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of his name as VISHI RAM s/o RAMKU RAM in place of BISHI RAM s/o RAMKU RAM, they should appear before the undersigned on or before 15-10-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 16th day of the September, 2025 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Sanjay Kumar s/o Man Sukh, r/o Village and P.O. Dhar Gaura, Tehsil Rampur Bushahr,
District Shimla, Himachal Pradesh. . . Applicant.

Versus

General Public . . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of his daughter's name from AVKINTA d/o SANJAY KUMAR to AVANTIKA d/o SANJAY KUMAR in the records of Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of his daughter's name as AVANTIKA d/o SANJAY KUMAR in place of AVKINTA d/o SANJAY KUMAR, they should appear before the undersigned on or before 24-10-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 26th day of the September, 2025 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Bebi Devi w/o Rocki Ram, r/o Village Mataikli, P.O. Surad, Tehsil Nankhari, District Shimla, Himachal Pradesh. . . Applicant.

Versus

General Public . . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of her daughter's name from BASHALI d/o ROCKI RAM to VAISHALI d/o ROCKI RAM in the records of the Aadhar card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of his daughter's name as VAISHALI d/o ROCKI RAM in place of BASHALI d/o ROCKI RAM, they should appear before the undersigned on or before 24-10-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 22nd day of the September, 2025 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Himani w/o Damoder Dutt, r/o Village Panoli, P.O. Dansa, Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh. . . Applicant.

Versus

General Public

. . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of her name from DHANVANTI w/o DAMODAR DUTT to HIMANI w/o DAMODAR DUTT in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of his name as HIMANI w/o DAMODAR DUTT in place of DHANVANTI w/o DAMODAR DUTT, they should appear before the undersigned on or before 18-10-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 20th day of the September, 2025 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

न्यायालय तहसीलदार एवं भू-सुधार अधिकारी प्रथम वर्ग, ऊना, जिला ऊना (हि0 प्र0)

क्र0सं0 653-654 / R-I 2025

दिनांक 24-09-2025

गैर-मुरुसी इन्तकाल दुरुस्ती मुकद्दमा नं0 20 / Corr./T/U/2025 केस शीर्षक ओम प्रकाश बनाम राज कुमारी आदि।

“इश्तहार राजपत्र हिमाचल प्रदेश / मुश्त्री मुनादी व चस्पांगी”।

1. ओम प्रकाश पुत्र अमर सिंह, वासी डगेडा, तह0 व जिला ऊना (हि0प्र0)

बनाम

1. गौरव पुत्र जसवन्त सिंह, वासी डगेडा, तह0 व जिला ऊना (हि0प्र0)
2. निशा कुमारी पुत्री जसवन्त सिंह, वासी डगेडा, तह0 व जिला ऊना (हि0प्र0)
3. कमलेश देवी विधवा जसवन्त सिंह, वासी डगेडा, तह0 व जिला ऊना (हि0प्र0)

बजरिया जमादार तहसील कार्यालय ऊना।

उपरोक्त मुकद्दमा में प्रार्थी ओम प्रकाश पुत्र अमर सिंह, वासी डगेडा, तह0 व जिला ऊना (हि0प्र0) ने नम्बर 1503 / 1 जो गैरमुरुसी का इंतकाल हुआ था इंतकाल नम्बर 701 वह दुरुस्त न है जसमें ओम प्रकाश का नाम इंतकाल में दर्ज न किया गया है इंतकाल में नाम दर्ज व दुरुस्त करने का प्रार्थना-पत्र दिया है। जिसमें उपरोक्त प्रतिवादीगण समन से तामील न हो पा रहे हैं।

अतः इस अदालत द्वारा इश्तहार राजपत्र हिमाचल प्रदेश, मुश्त्री मुनादी व चस्पांगी के माध्यम से उपरोक्त प्रतिवादीगण को सूचित किया जाता है कि वह दिनांक 28-10-2025 को सुबह 10.00 बजे इस अदालत में असालतन या वकालतन हाजिर आवे। अन्यथा गैर-हाजरी की सूरत में एकतरफा कार्रवाई अमल में लाई जाएगी।

आज दिनांक 24-09-2025 को मेरे हस्ताक्षर व मोहर अदालत से द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित / -
तहसीलदार एवं भू-सुधार अधिकारी,
ऊना, जिला ऊना (हि0प्र0)।

ब अदालत जनाब कार्यकारी दण्डाधिकारी, ऊना, तहसील एवं जिला ऊना (हि0प्र0)मिसल नं0 :
23 / Corr./T/U/2025किस्म मुकद्दमा :
नाम दुरुस्तीतारीख पेशी:
25-10-2025

श्री अवतार सिंह पुत्र पाला राम, वासी कोटला खुर्द, तहसील व जिला ऊना, हि0प्र0 वादी।

बनाम

आम जनता प्रतिवादी।

“इश्तहार राजपत्र हिमाचल प्रदेश “मुश्त्री मुनादी” व चस्पांगी।

प्रार्थना—पत्र नाम दुरुस्ती प्रार्थी श्री अवतार सिंह पुत्र पाला राम, वासी कोटला खुर्द, तहसील व जिला ऊना, हि0प्र0 ने इस अदालत में प्रार्थना—पत्र दायर किया है कि उसका नाम राजस्व अभिलेख महाल/उप—महाल कोटला खुर्द में अवतार कृष्ण पुत्र पाला राम दर्ज है, जबकि मेरा सही नाम अवतार सिंह पुत्र पाला राम है, लिहाजा इसे दुरुस्त करके नाम अवतार सिंह पुत्र पाला राम किया जाए। प्रार्थी का शपथ पत्र, आधार कार्ड, पत्र नकल जमाबन्दी तथा अन्य कागजात मिसल साथ संलग्न हैं।

अतः नोटिस “इश्तहार राजपत्र, हिमाचल प्रदेश, मुश्त्री मुनादी व चस्पांगी” के माध्यम से आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि अगर किसी को उपरोक्त नाम दुरुस्ती बारे कोई उजर व एतराज हो तो दिनांक तारीख पेशी 25-10-2025 को सुबह 10.00 बजे इस न्यायालय में असातन या वकालतन अपना एतराज अधोहस्ताक्षरी के न्यायालय में उपस्थित होकर पेश कर सकता है। अन्यथा उपरोक्त नाम दुरुस्त करने के आदेश दे दिए जाएंगे। उसके उपरान्त कोई एतराज न सुना जाएगा।

आज दिनांक 24-09-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
ऊना, जिला ऊना (हि0प्र0)।**ब अदालत जनाब कार्यकारी दण्डाधिकारी, ऊना, तहसील एवं जिला ऊना (हि0प्र0)**मिसल नं0 :
24 / Corr./T/U/2025किस्म मुकद्दमा :
नाम दुरुस्तीतारीख पेशी:
27-10-2025

श्रीमती किरणा रानी पत्नी दिलदार सिंह, वासी वार्ड नं0 1, ऊना, तहसील व जिला ऊना, हि0प्र0 वादिया।

बनाम

आम जनता प्रतिवादी।

“इश्तहार राजपत्र हिमाचल प्रदेश “मुश्त्री मुनादी” व चस्पांगी।

प्रार्थना-पत्र नाम दुरुस्ती प्रार्थिया श्रीमती किरणा रानी पत्नी दिलदार सिंह, वासी वार्ड नं० 1, ऊना, तहसील व जिला ऊना, हि०प्र० ने इस अदालत में प्रार्थना-पत्र दायर किया है कि उसका नाम राजस्व अभिलेख महाल/उप-महाल गलुआ (ऊना) में किरण राणा पत्नी दिलदार सिंह दर्ज है, जबकि मेरा सही नाम किरणा रानी पत्नी दिलदार सिंह है, लिहाजा इसे दुरुस्त करके नाम किरण राणा उर्फ किरणा रानी पत्नी दिलदार सिंह किया जाए। प्रार्थिया का शपथ पत्र, आधार कार्ड, पत्र नकल जमाबन्दी तथा अन्य कागजात मिसल साथ संलग्न हैं।

अतः नोटिस "इश्तहार राजपत्र, हिमाचल प्रदेश, मुश्री मुनादी व चस्पांगी" के माध्यम से आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि अगर किसी को उपरोक्त नाम दुरुस्ती बारे कोई उजर व एतराज हो तो तारीख पेशी 27-10-2025 को सुबह 10.00 बजे इस न्यायालय में अस्सालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के न्यायालय में उपस्थित होकर पेश कर सकता है। अन्यथा उपरोक्त नाम दुरुस्त करने के आदेश दे दिए जाएंगे। उसके उपरान्त कोई एतराज न सुना जाएगा।

आज दिनांक 24-09-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
ऊना, जिला ऊना (हि०प्र०)।

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bangana, District Una,
Himachal Pradesh**

In the matter of :

1. Sh. Manpreet age 23 years s/o Sh. Shamsher Singh, r/o Village Paned, P.O. Thanakalan, Tehsil Bangana, District Una (H.P.).

2. Damni age 27 years d/o Sunil, r/o Village & P.O. Jahan Khelan, Tehsil & District Hoshiarpur, Punjab . . Applicants.

Versus

General Public

Subject.—Application for the registration of Marriage under section 15 of the Special Marriage Act, 1954.

Sh. Manpreet s/o Sh. Shamsher Singh, r/o Village Paned, P.O. Thanakalan, Tehsil Bangana, District Una (H.P.) and Damni d/o Sunil, r/o Village & P.O. Jahan Khelan, Tehsil & District Hoshiarpur, Punjab at present wife of Sh. Manpreet s/o Sh. Shamsher Singh, r/o Village Paned, P.O. Thanakalan, Tehsil Bangana, District Una (H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of the Special Marriage Act, 1954 that they have solemnized their marriage on 04-04-2025 at r/o Village Paned, P.O. Thanakalan, Tehsil Bangana, District Una (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under section 15 of the Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 27-10-2025 after that no objection will be entertained and marriage will be registered.

Issued today on 18th September, 2025 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Bangana, District Una, Himachal Pradesh.*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bangana, District Una,
Himachal Pradesh**

In the matter of :

1. Sh. Deep Kumar age 33 years s/o Sh. Dharam Chand, r/o Village Malangar Miyan, P.O. Malangar, Tehsil Bangana, District Una (H.P.).
 2. Sushma Devi age 33 years d/o Hukam Chand, r/o Village Bukhar, P.O. Nagiar, Tehsil Jhandutta, District Bilaspur (H.P.)
- . . Applicants.

Versus

General Public

Subject.—Application for the registration of Marriage under section 15 of the Special Marriage Act, 1954.

Sh. Deep Kumar s/o Sh. Dharam Chand, r/o Village Malangar Miyan, P.O. Malangar, Tehsil Bangana, District Una (H.P.) and Sushma Devi d/o Hukam Chand, r/o Village Bukhar, P.O. Nagiar, Tehsil Jhandutta, District Bilaspur (H.P.) at present wife of Sh. Deep Kumar s/o Sh. Dharam Chand, r/o Village Malangar Miyan, P.O. Malangar, Tehsil Bangana, District Una (H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of the Special Marriage Act, 1954 that they have solemnized their marriage on 25-04-2025 at Mata Jamasani Devi Temple, Tehsil Bangana, District Una (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under section 15 of the Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 29-10-2025 after that no objection will be entertained and marriage will be registered.

Issued today on 19th September, 2025 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Bangana, District Una, Himachal Pradesh.*

CORRECTION OF NAME

I, Yash Pal (55) s/o Late Salo Ram, Village Takhniar, P.O. Bhali, Sub-Tehsil Kotla, Tehsil Jawali, Distt. Kangra (H.P.) declare to correct my name from JASPAL to YASH PAL in my Aadhar Card.

YASH PAL
*s/o Late Salo Ram,
Village Takhniar, P.O. Bhali,
Sub-Tehsil Kotla, Tehsil Jawali, Distt. Kangra (H.P.).*

CHANGE OF NAME

I, Rashi Dhiman (37 Yrs.) w/o Sh. Lalit Kumar, r/o V.P.O. Shamirpur, Tehsil & District Kangra (H.P.) declare that I have changed my name from Rashi Dhiman to Kumari Rashi Dhiman. All concerned note it.

RASHI DHIMAN
*w/o Sh. Lalit Kumar,
r/o V.P.O. Shamirpur,
Tehsil & District Kangra (H.P.).*

CHANGE OF NAME

I, Raksha Chauhan w/o Sh. Randeep Singh, r/o Village Bakras, Tehsil Shillai, Distt. Sirmaur (H.P.) declare that I have changed my name from Raksha Chauhan (Previous Name) to Shupi Devi (New Name). All concerned please may note.

RAKSHA CHAUHAN
*w/o Sh. Randeep Singh,
r/o Village Bakras,
Tehsil Shillai, Distt. Sirmaur (H.P.).*

CHANGE OF NAME

I, Jatinder Singh s/o Beant Singh, Village Jangal, P.O. Bagga, Tehsil Jawali, District Kangra (H.P.) declare that in my daughter's School and Panchayat record her name Vedika is wrongly mentioned whereas her correct name is Vedika Pathania. All concerned note.

JATINDER SINGH
s/o Beant Singh,
Village Jangal, P.O. Bagga,
Tehsil Jawali, District Kangra (H.P.).

CHANGE OF NAME

I, Bahadur Singh s/o Sh. Sajnu Ram, Village Jamna, P.O. Barol, Tehsil Sangrah, District Sirmaur (H.P.) declare that in my Aadhar Card my name is wrongly entered as Bhadar Singh, which should be corrected as Bahadur Singh. All concerned note it.

BAHADUR SINGH
s/o Sh. Sajnu Ram,
Village Jamna, P.O. Barol,
Tehsil Sangrah, District Sirmaur (H.P.).

CHANGE OF NAME

I, Anup Rathour s/o Yashwant Singh, r/o Village Gadhyara, P.O. Sajaopiplu, Tehsil Dharampur, District Mandi (H.P.) declare that in the Birth Certificate of my minor son his name is wrongly entered as Trishav *alias* Krishiv Rathour. Whereas his correct name is Krishiv Rathour. Please note.

ANUP RATHOUR
s/o Yashwant Singh,
r/o Village Gadhyara, P.O. Sajaopiplu,
Tehsil Dharampur, District Mandi (H.P.).

CHANGE OF NAME

I, Kumari Kajal (New Name) aged about 23 years d/o Sh. Ratti Ram, r/o Village Shalan, P.O. Halau, Tehsil Chopal, District Shimla (H.P.), Pin-171 210 declare that I have changed my name from Kajal (Previous Name) to Kumari Kajal (New Name). All concerned please may note.

KUMARI KAJAL
d/o Sh. Ratti Ram,
r/o Village Shalan, P.O. Halau,
Tehsil Chopal, District Shimla (H.P.), Pin-171 210.